

(2024) 02 SEBI CK 0001

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 1716 Of 2024, Appeal No. 82 Of 2024

Saurabh Ashok Shinde And Others

APPELLANT

Vs

Securities And Exchange Board Of
India

RESPONDENT

Date of Decision: Feb. 1, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Robin Shah, Shefali Shankar, Rasika Ghate, Nishit Dhruva, Neville Lashkari

Judgement

1. There is a delay in the filing of the appeals. For the reasons stated in the applications, the delay is condoned. The applications are allowed.
2. Connect with Appeal No. 819 of 2023 and list on February 16, 2024.
3. In the meanwhile, respondent may file a reply within two weeks from today. Rejoinder to be filed on or before the next date.
4. Since the interim order has been granted in connected appeals, the appellant is also entitled for a similar relief.
5. We accordingly direct the appellant to deposit 50% of the amount as per the impugned order within four weeks from today. If the said amount is deposited, the balance amount shall not be recovered during the pendency of the appeal.